

State of Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). According to the latest Land Use Statistics available (1986-87 provisional), the percentage of canal irrigation facilities to net areas sown is less than 10% in some States. To augment irrigation by canals, a number of major, medium and minor irrigation projects have been taken up in these States, including Maharashtra.

**District Consumer Redressal Forum
and State Commissions**

*235. DR. A.K. PATEL:
SHRI PYARELAL KHANDEL-
WAL:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) when did the Consumer Protection Act, 1986 come into force;

(b) the number of District Consumer

Redressal Forums and State Commissions established so far, State-wise;

(c) the new action plan, if any, to get going and effectively working of the District Consumer Redressal Forums and State Commissions, in all the districts and State respectively;

(d) which of the Government services have been exempted from the purview of the Act; and

(e) the reasons for granting each such exemption and the resulting effects on the consumers?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) Chapter I, II and IV of the Consumer Protection Act, 1986 came into force on 15-4-1987 and Chapter III came into force on 1-7-1987.

(b) and (c). As per the information available with the Central Government, the position as on 26-3-1990 is as follows:—

Sl.No.	Name of the State/UT	Position
1	2	3
1.	Andhra Pradesh	State Commission and 23 District Forums are functioning.
2.	Arunachal Pradesh	State Commission and 11 District Forums notified.
3.	Assam	Approval given for State Commission and 14 District Forums.
4.	Bihar	State Commission and one District Forum functioning. Approval for 29 more District Forums conveyed. 3 more District Forums under consideration
5.	Gujarat	Three District Forums and State Commission functioning.
6.	Goa	One District Forum functioning. Approval for State Commission conveyed
7.	Haryana	State Commission and two District Forums notified.
8.	Himachal Pradesh	State Commission notified and 1 District Forum functioning.
9.	Karnataka	State Commission & Four District Forums notified.

Sl.No.	Name of the State/UT	Position
1	2	3
10.	Kerala	Approval for State Commission and 3 District Forums conveyed.
11.	Madhya Pradesh	State Commission and 4 District Forums notified. Approval for 5 more District Forums conveyed.
12.	Maharashtra	State Commission and 1 District Forum functioning. Approval for 3 more District Forums conveyed.
13.	Manipur	State Commission and 7 District Forums notified. Approval for 1 more District Forum conveyed.
14.	Meghalaya	Two District Forums notified. Approval for State Commission given. One District Forum under consideration.
15.	Mizoram	State Commission and 2 District Forums notified.
16.	Nagaland	State Commission and 7 District Forums notified .
17.	Rajasthan	State Commission and 6 District Forums functioning.
18.	Sikkim	Approval for State Commission and 4 District Forums conveyed.

<i>Sl.No.</i>	<i>Name of the State/UT</i>	<i>Position</i>
1	2	3
19.	Tamil Nadu	State Commission and 6 District Forums notified.
20.	Tripura	State Commission and 3 District Forums notified,.
21.	Uttar Pradesh	State Commission and 12 District Forums functioning.
22.	Orissa	State Commission and 13 District Forums functioning.
23.	Punjab	State Commission and District Forums notified.
24.	West Bengal	State Commission and 3 District Forums functioning.
25.	Andaman & Nicobar	Two District Forums functioning. Notified State Commission.
26.	Chandigarh	State Commission and 1 District Forum functioning.
27.	Dadra & Nagar Haveli	Approval for State Commission and 2 District Forums conveyed.
28.	Delhi	State Commission and 1 District Forum functioning.
29.	Daman & Diu	2 District Forums notified. Approval for State Commission conveyed.

<i>Sl.No.</i>	<i>Name of the State/UT</i>	<i>Position</i>
1	2	3
30.	Lakshadweep	State Commission and 1 District Forum notified.
31.	Pondichery	State Commission and 1 District Forum functioning.
32.	Jammu & Kashmir	The Act not extended to J & K. State Government has adopted its own Act.

The Commissions/Forums are functioning in 14 States/UTs viz. Andhra Pradesh, Bihar, Gujarat, Goa, Maharashtra, Orissa, Rajasthan, Himachal Pradesh, Uttar Pradesh, West Bengal, Andaman & Nicobar Islands, Chandigarh, Delhi and Pondicherry. Central Government has requested State Governments/UT Administrations to take action to make all the State Commissions/District Forums functional. The Hon'ble Supreme Court has also directed that these Commissions/Forums be set up and made functional in all the districts.

(d) No service has been exempted from the purview of the Act.

(e) Does not arise.

Ban on Advertisement of Tobacco and Tobacco Based Products

*236. SHRI P.R.S. VENKATESAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are planning to ban advertisements on tobacco and tobacco based products in newspapers in view of mass data involving tobacco with cancer;

(b) whether an anti-smoking tobacco campaign is to be launched on TV/AIR; and

(c) whether voluntary health organisations working in this field will be involved in educational programme and if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUFRAY): (a) to (c). A proposal for anti-smoking legislation is under active consideration of the Government. One of the items in the proposal is prohibition of advertisements on cigarettes.

Advertisements on Radio and TV promoting use of tobacco are already banned.

The proposed legislation also includes an item for projection of slides depicting harmful effects of cigarette smoking before every show in cinema halls and also on T.V.

Voluntary health organisations are involved in health education programmes for prevention and early detection of cancer, where the ill effects of smoking are also highlighted.

[*Translation*]

Amenities for Jhuggi Dwellers in Delhi

*237. SHRI RAM LAL RAHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of jhuggi colonies in Delhi;

(b) the number out of them without toilet facilities;

(c) whether Government propose to provide lavatories etc. in these jhuggi colonies; and

(d) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (d). According to preliminary estimates of Delhi Administration which has taken up enumeration of the jhuggis there are about 2.1 lakh jhuggis in around 688 clusters. provision of civic amenities in these clusters is a continuing process. So far Jan Suvidha complexes have been completed and commissioned in 120 clusters.

Schemes for Welfare of Handicapped and Blind

238. SHRI BALESHWAR YADAV: Will the Minister of WELFARE be pleased to state: